

Item No.5



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1293/2021

This the 13th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Shri Varun Kumar
Dy. Director (Technical/Faculty)
NPTI, Badarpur
New Delhi

... Applicant

(By Advocate : Shri N.S. Dalal)

Versus

Union of India
Through its Secretary,
Ministry of Power,
Shram Shakti Bhawan,
New Delhi - 110001

... Respondent

(By Advocate : Shri S.M. Zulfiqar Alam)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

The applicant is working as Deputy Director (Technical/Faculty) in the National Power Training Institute(NPTI). He was communicated the below bench mark grading, for certain ACRs, vide memo dated 16.09.2019. The purpose was to enable the applicant to make a representation for upgradation of those ACRs or for expunction of the adverse

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remarks. The applicant states that he submitted a representation on 17.09.2019 to the Competent Authority and even by now, no order was passed. This OA is filed with a prayer to direct the respondents to pass orders on the representation submitted by the applicant.

2. Today, we heard Shri N.S. Dalal, learned counsel for the applicant and Mr. S. Zulfiqar Alam, learned counsel for the respondents.

3. The only grievance of the applicant is that the representation made by him against the below bench mark ACRs is kept pending for the past about two years. The very purpose of enabling an employee to make representation is that in the event of the relief being granted, he may avail the consequential benefits which stood denied to him on account of the below bench mark ACRs. The matters of this nature cannot be kept pending indefinitely.

4. We, therefore, dispose of the OA directing the respondent to pass orders on the representation of the applicant within a period of six weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman